CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

T.A. No. 61/9204/2020



This the 5th day of July, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

1. Employee of Modern Rosin & Terpentine Factory, Miran Sahib Jammu & OrsApplicants
(Advocate:- Mr. Ayush Pangotra -)
<u>Versus</u>
1. State of Jammu & Kashmir, Through Chief Secretary, Jammu & Kashmir State, Civil Secretariat, Jammu & Ors.
(Advocate: Mr. Sudesh Mangotra, Ld. DAG)
ORDER [ORAL]
(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Membe0r-J)

Counsel for the applicant submits that their clients were not responded since long and it appears that they are not interested to pursue the case.

2. On the submission made by counsel for the applicants, it seems that the applicants have lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non prosecution.

(ANAND MATHUR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

<u>Sus</u>hil